

12.06 hrs.

PAPERS LAID ON THE TABLE

*[English]***Notification under Indian Railways Act,
1890**

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAOSCINDIA): I beg to lay on the Table a copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 574 (E) in Gazette of India dated the 26th July, 1989, issued under sub-section (1) of section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT- 8110/89]

**Notification under Central Excise and
Salt Act, 1944 and Customs Act, 1962**

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—

(i) The Central Excise (Fifth Amendment) Rules, 1989 published in Notification No. G.S.R. 514 (E) in Gazette of India dated the 10th May, 1989.

(ii) G.S.R. 551 (E) published in Gazette of India dated the 16th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 87/89-CE dated the 1st March, 1988 prescribing 35 percent excise duty on reproducing apparatus and also defining the scope of picture-in-picture type television receivers.

(iii) G.S.R. 557 (E) published in Gazette of India dated the 19th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 205/88-CE dated the 25th May, 1988 so as to exempt unconditionally solar photovoltaic cells from excise duty.

(iv) G.S.R. 558 (E) published in Gazette of India dated the 19th May, 1989 together with an explanatory memorandum seeking to fully exempt from excise duty switches, plugs and sockets made by using fully hand operated presses for moulding operations.

(v) G.S.R. 561 (E) published in Gazette of India dated the 19th May, 1989 together with an explanatory memorandum seeking to exempt specific goods from excise duty when removed for sale in foreign currency to duty free shops in the arrival halls of the customs airports.

(vi) G.S.R. 623 (E) published in Gazette of India dated the 15th June, 1989 together with an explanatory memorandum seeking to amend Notification Nos. 447/86—CE and 448/86-CE dated the 13th November, 1986.

(vii) The Central Excise (Sixth Amendment) Rules, 1989 published in Notification No. G.S.R. 635 (E) in Gazette of India dated the 22nd June, 1989.

(viii) G.S.R. 675 (E) published in Gazette of India dated the 4th July, 1989 together with an explanatory memorandum making certain amendments to Notification No. 257/88-CE dated the 30th September, 1988.

(ix) G.S.R. 706 (E) published in

Gazette of India dated the 18th July, 1989 together with an explanatory memorandum providing that the duty of excise and special duty of excise on Ammonium Chloride shall not be required to be paid during the period from 10th February, 1987 to 21st June, 1988. [Placed in Library. See No. LT-8111/89]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 468 (E) and G.S.R. 469 (E) published in Gazette of India dated the 25th April, 1989 together with an explanatory memorandum prescribing concessional import duty on copper cathodes/wire bars/wire rods and nickel produced out of copper reverts, copper spent anodes or copper anode slime sent out of India for toll smelting or toll processing at the rate of 95 percent (Basic and auxiliary) of the value representing cost of conversion abroad and freight and insurance charges both ways.

(ii) G.S.R. 470 (E) published in Gazette of India dated the 25th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 311/88-Cus. dated the 9th December, 1988.

(iii) G.S.R. 471 (E) published in Gazette of India dated the 25th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 115/89-Cus. dated the 1st March, 1989.

(iv) G.S.R. 582 (E) published in Gazette of India dated the 31st May, 1989 together with an explanatory memorandum seeking to

amend the Notification No. 136/86-Cus. dated the 17th February, 1986 so as to increase customs duty on Methanol from the existing 60 percent *ad valorem* to 80 percent *ad valorem*.

(v) G.S.R. 615 (E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum making certain amendments to Notification No. 355/85-Cus. dated the 6th December, 1985.

(vi) G.S.R. 627 (E) published in Gazette of India dated the 15th June, 1989 together with an explanatory memorandum seeking to increase the basic customs duty on computer software from the present rate of 60 percent *ad valorem* to 62 percent *ad valorem*.

(vii) G.S.R. 628 (E) published in Gazette of India dated the 15th June, 1989 together with an explanatory memorandum seeking to withdraw concessional rate of auxiliary duty of 5 percent applicable on computer software.

(viii) G.S.R. 630 (E) published in Gazette of India dated the 16th June, 1989 together with an explanatory memorandum seeking to replace the entry against S. No. 51 appearing in the table annexed to the Notification.

(ix) G.S.R. 632 (E) published in Gazette of India dated the 19th June, 1989 together with an explanatory memorandum seeking to extend the validity of Notification No. 215/88-Cus., dated the 1st July, 1988 upto 30th June, 1990.

(x) G.S.R. 633 (E) published in Gazette of India dated the 19th June, 1989 together with an explanatory memorandum withdraw-

ing the existing exemption from additional (countervailing) duty on the pesticide intermediate namely, chloro acetyl chloride.

(xi) G.S.R. 645 (E) published in Gazette of India dated the 27th June, 1989 together with an explanatory memorandum extending the validity of Notification No. 203/88-Cus., dated the 23rd June, 1988 upto 30th June, 1989.

(xii) G.S.R. 650 (E) published in Gazette of India dated the 28th June, 1989 together with an explanatory memorandum extending the validity of Notification No. 216/88-Cus., dated the 7th July, 1988 upto 30th June, 1990.

(xiii) G.S.R. 652 (E) published in Gazette of India dated the 29th June, 1989 together with an explanatory memorandum seeking to exempt additional (countervailing) customs duty on pesticide intermediate B-Cisthemic Acid.

(xiv) G.S.R. 664 (E) and 665 (E) published in Gazette of India dated the 30th June, 1989 exempting basic customs duty in excess of 40 percent *ad valorem* and whole of the additional duty on butadiene when imported for manufacture of synthetic rubber for a period upto 31st December, 1989 and prescribing auxiliary duty of 5 percent *ad valorem* on butadiene.

(xv) G.S.R. 670 (E) and G.S.R. 671 (E) published in Gazette of India dated the 3rd July, 1989 seeking to exempt basic customs duty in excess of 20 percent *ad valorem* and whole of the additional duty on ethylen and prescribing auxiliary duty of 5 percent *ad valorem* on ethylene.

(xvi) G.S.R. 687 (E) published in

Gazette of India dated the 7th July, 1989 together with an explanatory memorandum governing Import Export Pass Book Scheme, to extend the facility of duty free clearance to goods imported under 'Open General Licence' if at the time of clearance out of customs control from a warehouse or otherwise, a valid Import Export Pass Book is produced.

(xvii) G.S.R. 693 (E) published in Gazette of India dated the 11th July, 1989 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Russian Rouble into Indian Currency or *vice-versa*. [Placed in Library. See No. LT-8112/89]

Reports etc. of the Pratapgarh Kshetriya Gramin Bank for the year ended 31.3.89, of the Faridkot-Bathinda Kshetriya Gramin Bank for the year ended 31.3.89 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the Table:—

(1) A copy each of the following Reports (Hindi and English versions):—

(i) Report of the Pratapgarh Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8113/89]

(ii) Report of the Faridkot-Bathinda Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8114/89]

(iii) Report of the Etawah Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8115/89]

(iv) Report of the Yavatmal Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8116/89]

(v) Report of the Jamuna Gramin Bank, Agra, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8117/89]

(vi) Report of the Hadoti Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8118/89]

(vii) Report of the Sahyadri Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8119/89]

(viii) Report of the Dungarpur Banswara Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8120/89]

(ix) Report of the Sravasthi Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8121/89]

(x) Report of the Muzaffarnagar Kshetriya Gramin Bank for the year

ended the 31st March, 1989 together with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8122/89]

(xi) Report of the Vidur Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8123/89]

(xii) Report of the Chhindwara-Seoni Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8124/89]

(xiii) Report of the Valsad-Dangs Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8125/89]

(xiv) Report of the Bundi-Chittorgarh Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8126/89]

(xv) Report of the Pinakini Grammeena Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8127/89]

(xvi) Report of the Sangameshwara Grammeena Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8128/89]

(xvii) Report of the Sri Saraswathi Grammeena Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report

thereon. [Placed in Library. See No. LT- 8129/89]

(xviii) Report of the Gwalior-Datia Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon. [Placed in Library. See No. LT- 8130/89]

Notification under Imports and Exports (Central) Act, 1947 and Export (Quality Control and Inspection) Act, 1947

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): On behalf of Shri P.R. Das Munsi, I beg to lay on the Table:—

- (1) A copy of the Notification No. S.O 565 (E) (Hindi and English versions) published in Gazette of India dated the 21st July, 1989 making certain amendments in the Open General Licence. No. 1/88 dated the 30th March, 1988, issued under section 3 of the Imports and Exports (Control) Act, 1947. [Placed in Library. See No. LT- 8131/89]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Linoleum (Quality

Control and Inspection) Rules, 1989 published in Notification No. S.O. 856 in Gazette of India dated the 29th April, 1989.

(ii) The Export of Vinyl Films and Sheetings (Quality Control and Inspections) Rules, 1989 published in Notification No. S.O. 1133 in Gazette of India dated the 13th May, 1989.

(iii) The Export of Basmati Rice (Inspection) Amendment Rules, 1989 published in Notification No. S.O. 1470 in Gazette of India dated the 10th June, 1989. [Placed in Library. See No. LT- 8132/89]

12.07 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

[English]

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their sixteenth Report presented to the House on 3rd August, 1989, have recommended that leave of absence be granted to the following Members for the period mentioned against each.

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| 1. | Smt. Premalabai Chavan | —21.2.89 to 17.3.89 and 27.3.89 to 12.4.89 |
| 2. | Shri Jagan Nath Kaushal | —17.3.89, 27.3.89 to 31.3.89, 1.4.89 to 12.4.89, 19.4.89 to 30.4.89 & 1.5.89 to 10.5.89 |
| 3. | Smt. Kishori Sinha | —19.4.89 to 30.4.89 & 1.5.89 to 10.5.89 |
| 4. | Shri K.V. Shankara Gowda | —18.7.89 to 11.8.89 |
| 5. | Dr. Sankata Prasad | —18.7.89 to 11.8.89 |
| 6. | Shri Sunil Dutt | —13.3.89 to 17.3.89, 27.3.89 to 12.4.89, 19.4.89 to 15.5.89 & 18.7.89 to 27.7.89 |
| 7. | Shri Ranjit Singh Gaekwad | —18.7.89 to 1.8.89 |